

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Crl.) No(s). 7857/2022

[Arising out of impugned judgment and order dated 26-07-2022 in CRMBA No. 13762/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

ASHISH MISHRA ALIAS MONU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 167449/2022 - APPLICATION FOR PERMISSION, IA No. 71240/2025 - EXEMPTION FROM FILING O.T., IA No. 70197/2025 - EXEMPTION FROM FILING O.T., IA No. 122127/2022 - EXEMPTION FROM FILING O.T., IA No. 164803/2022 - EXEMPTION FROM FILING O.T., IA No. 152757/2022 - EXEMPTION FROM FILING O.T., IA No. 127590/2022 - EXEMPTION FROM FILING O.T., IA No. 320844/2025 - EXEMPTION FROM FILING O.T., IA No. 122135/2022 - INTERVENTION/IMPLEADMENT, IA No. 127589/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 268558/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No. 122134/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 22-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Pankaj Sharma, Adv.
Mr. Kshitij Mudgal, AOR
Mr. Rajeev Dubey, Adv.
Mr. Ansh Mittal, Adv.
Mr. Kartik Arora, Adv.
Ms. Shruti Sharma, Adv.
Ms. Ankita Mishra, Adv.

For Respondent(s) :Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Mr. Siddharth Mishra, Adv.

Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Ms. Rishika Rishabh, Adv.
Mr. Sharanya, Adv.
Ms. Krithi Ballal, Adv.
Ms. Isha Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No.278796/2026

1. Learned State counsel seeks and is granted two weeks' time to obtain instructions regarding the posting of a senior Public Prosecutor, who has fair experience in conducting sessions trials, for the purpose of the underlying trial.
2. With regard to the other averments in the application, the Registry is directed to forward a soft copy of this I.A., along with a copy of this order, to the Hon'ble Chief Justice of the High Court of Judicature at Allahabad, with a request to look into the matter and take appropriate remedial action.
3. The Registrar (Vigilance) of the High Court shall forward a report to this Court in a sealed cover, indicating the action that may be taken by the Hon'ble Chief Justice of the High Court.
4. List on 05.10.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR